

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA**

IA No. 20 2026

(Arising out of O.A No. 14/2026/EZ)

In the matter of :

**Dillip Kumar Samantaray** ...Applicant  
-Vrs.-

**State of Odisha and Ors.** ...Respondents

**I N D E X**

<b>S.No.</b>	<b>Description of Documents (s)</b>	<b>Page (s)</b>
1	I.A for addition of one missing page to Annexure-2	1-4
2	Missing Page No. 25 A	25A

CUTTACK

By the Applicant through Counsel

DATE:- 13.02.2026



**AKHAND**, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA  
Original Application No. 12 /2026/EZ**

In the matter of :

Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray, at present residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha, PIN-751025, M-9853632850, email : dillipsamantary476@gmail.com

**... Applicant**

**-Versus-**

1. State of Odisha represented by Chief Secretary, Government of Odisha, Lokseva Bhawan, Bhubaneswar, Odisha, PIN- 751001, email : [csori@nic.in](mailto:csori@nic.in)
2. Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Odisha, Kharvel Bhawan, Bhubaneswar, Odisha - 751001, email : [fesec.or@nic.in](mailto:fesec.or@nic.in)
3. Collector & District Magistrate, Kalahandi, Collectorate Office, Kalahandi, At/Po Bhawanipatana-766001, email: [dm-kalahandi@nic.in](mailto:dm-kalahandi@nic.in)
4. Collector & District Magistrate, Raygada, Collectorate, Raygada, Odisha – 765001, email : [rayagada@od.gov.in](mailto:rayagada@od.gov.in)
5. Member Secretary, State Pollution Control Board, Odisha, A-118, Unit – VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email : [member.secy@ospcb.org](mailto:member.secy@ospcb.org)
6. Member Secretary, State Environment Impact Assessment Authority(SEIAA), Odisha, At – 5RF-2/1, Acharya Vihar, Unit – 9, PIN – 751002 email : [seiaaorissa@gmail.com](mailto:seiaaorissa@gmail.com)
7. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032, email : [mccb.cpcb.nic.in](mailto:mccb.cpcb.nic.in)
8. M/s Vedanta Limited (Alumina Refinery Unit) through its Whole Time Director and Chief Executive Officer, At/Po- Lanjigarh, Via- Viswanathpur, Dist- Kalahandi, Odisha, PIN-766027, email : [headhse.vll@vedanta.co.in](mailto:headhse.vll@vedanta.co.in)

**... Respondents**

**APPLICATION BY THE APPLICANT FOR ADDITION OF ONE MISSING  
PAGE TO THE ANNEXURE-2 OF THE ABOVE OA**

**MOST RESPECTFULLY SHOWEATH :**

1. That the present application was filed under section 14 of the National Green Tribunal Act, 2010 ('NGT Act, 2010' for short) by the applicant, being interested in the protection of the environment and ecology.
2. That during the filling of the above O.A the Petitioner inadvertently missed one page to the Annexure -2 of the OA. This page is the part of the Annuexure-2 which is the inspection report prepared by the SPCB, Odisha.
3. Now this missing page may be added to the O.A. as Page No. 25 A to the Annexure - 2 of the OA so that the OA will be intact. There will be no change in pleading and only this page is to be added to the Annexure-2, which is the part of that document and inadvertently missed during the filling of the Case.

It is, therefore, prayed that the Hon'ble tribunal may pass the appropriate order for addition of the said page to the Annexure-2 of the OA.

**PRAYER**

In the view of the above circumstances the Applicant prays before Hon'ble Tribunal to pass the appropriate order for addition of the one missing page as Page No. 25 A to the Annexure-2 of the OA No. 14/2026(EZ).

The Hon'ble Tribunal may pass such other orders or further orders as deemed just and proper.

And for this act of kindness, the Applicant shall, as in duty bound, ever pray.

**CUTTACK**

**By the Applicant through Counsel**

DATE:- 13.02.2026



**AKHAND, Advocate**

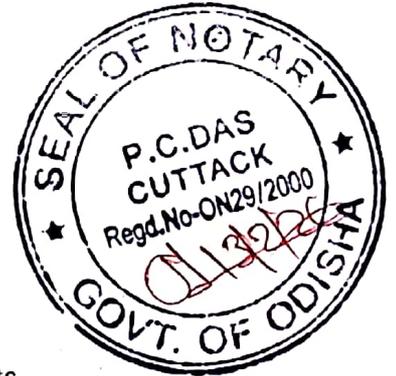
B.C.E. No.O-269/2023 . Ph:7008816891

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IA No. of 2026

(Arising out of) ORIGINAL APPLICATION NO. 14/2026/EZ



IN THE MATTER OF: -

Sri Dillip Kumar Samantaray

...Applicant(s)

VERSUS

State Of Odisha & Ors.

...Respondents

AFFIDAVIT

I, Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray, at present residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha do hereby solemnly affirm and state as follows:-

1. That I am the Applicant in the above mentioned application and competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

*Dillip Kumar Samantaray*

DEPONENT

VERIFICATION

Verified on this the 13<sup>th</sup> day of February 2026 at Cuttack that the contents of the above counter affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by;

*Akhand*  
Advocate



*Dillip Kumar Samantaray*

DEPONENT

The above named deponent  
Solomnly affirm on.....13/2/26  
.....being identified  
by.....Akhand Adv.

due to the above breach of dyke wall.

- About 0.5 to 1 lakh Cum of runoff water was found to be remain in the PWL post incident.
- The river Bansadhara is about 900 mtrs from the PWL area

**Extent of damage:**

- There were no casualties informed due to the above incident.
- No domestic animals' death noticed.
- No residential buildings and houses damaged noticed.
- As public road is adjacent to the PWL, due to the said incident, the blacktopping road slightly damaged. (About 10 meters length)
- Around 5 nos. of trees felt down due the breach.
- Around 2 nos. of Solar street light poles installed along the road fell down due the breach.
- As informed, after breach, the runoff water passed across the public road and thereafter crossed the nearby area of 20-30 acres of land (Mix of barren and agriculture land) and finally leads to Banshadhara river. River water sample was collected from U/s, Confluence point and D/s for analysis to ascertain the impact.
- During visit, there was no water deposition observed along the said land except at few patches along the road side from which water sample was collected for analysis.
- Due to the above incident, the dyke material (i.e. big size stones, stone aggregates) which was breached were found to be thrown away at a distance about 50 meters from the PWL.
- As informed by the industry, the unit is in the process of settlement for Compensation of the locals whose lands are affected.

**Action carried out by the industry for Restoration:**

- While the industry reviewing the breach of the dyke wall of the PWL in the said incident, the unit immediately started taking measures necessary to contain the damage.
- It was observed that, dyke restoration work started at 3 PM. Presently 4 Excavators and 16 Hyvas engaged in the dyke restoration work.

True copy  
attested  
Richard, Adv